

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

0A No.2076/2000

New Delhi this the 3rd day of August, 2001.

HON'BLE MR. GOVINDAN S. TAMPI, MEMBER (ADMNV) HON'BLE MR. SHANKER RAJU, MEMBER (JUDICIAL)

Narender Kumar (Head Constable), (PIS No.28820217), R/o Vill & P.O. Kurmali, Distt. Muzffar Nagar (UP).

...Applicant

(By Advocate Shri Anil Singhal)

-Versus-

- Govt. of NCT of Delhi, through Commissioner of Police, Police Headquarters, I.P. Estate, New Delhi.
- 2. Joint Commissioner of Police, Northern Range, New Delhi through Commissioner of Police, Police Headquarters, I.P. Estate, New Delhi.
- 3. Addl. D.C.P.,
 Central Distt. New Delhi.

... Respondents

(By Advocate Shri Devesh Singh)

ORDER (ORAL)

By Mr. Shanker Raiu. Member (J):

. The applicant, a Head Constable in Delhi Police, has challenged an order whereby he has been awarded a major punishment which was confirmed in the appellate order. Briefly stated, on account of involvement in a criminal case FIR No.319/96 under Section 385 IPC hé has been proceeded against in a criminal charge and simultaneously dealt with a departmental enquiry. The enquiry officer after prosecution evidence and defence held him guilty the mainly placing reliance on the facts FIR No.319/96 and the proceedings taken therein. disciplinary authority while coming to the conclusion guilt and imposing punishment has placed reliance on only evidence, i.e. of Bani Singh, complainant and taking

a lenient view awarded him a major penalty of permanent forfeiture of one year approved service. The appellate authority too on the basis that a criminal charge is pending against him and he was involved therein, maintained

the punishment.

- The learned counsel of the applicant has 2.. taken several contentions to assail the impugned order. His first contention is that the case if of 'no evidence'. According to him Constable Namdev who has allegedly taken to the police station, has not supported prosecution in the cross examination and complainant Bani Singh while being examined as PW-4 totally denied the allegations against the applicant and has failed to identify him. Apart from it, it is contended that there is absolutely no evidence to sustain the charge against the applicant. Another contention of the applicant is that the enquiry officer as assumed the role of a prosecutor and instead of asking clarificatory question put leading question to the witnesses to bring evidence against the applicant, which has not been otherwise brought from the testimony of PWs. Lastly, it is contended that as he been honourably acquitted from the criminal charge by the judgment dated 4.1.2000, punishment imposed would not be legally sustainable in view of the decision of the Apex Court in <u>Captain M. Paul Anthony v. Bharat Gold Mines</u> Ltd. & Anr., JT 1999 (2) SC 456.
- 3. Strongly rebutting the contentions of the applicant the learned counsel of the respondents stated that the present case is not of 'no evidence'. There is sufficient evidence in the form of testimony of the



investigating officers as well as the Inspector before whom the applicant was produced at police station. It is also stated that the enquiry has been proceeded against accordance with the procedure and rules and there is violation of any principles of natural justice. Lastly, it is stated that as the complainant has been won over he has not supported the prosecution but from other evidence the allegations have been proved against the including the arrest report in the criminal case as well as his involvement in the criminal case.

considered the rival have carefully 4.. We contentions of the parties and perused the material on We find that the applicant on his being acquitted record. from the criminal charges the respondents have decided the suspension period as spent on duty for all purposes. Though the punishment order and the appellate order have been passed during the pendency of the criminal trial on the identical set of facts and similar charge but yet while holding the applicant guilty of the charge the enquiry officer has mainly relied on the case FIR No.319/96 and the proceedings taken thereon, i.e., arrest report of the applicant and his alleged recovery of the amount. The appellate authority too while maintaining the punishment has strongly observed that in case the applicant is not guilty in the enquiry he would not have been involved in a The disciplinary authority too though criminal case. admitting that there is only an evidence of Bani Singh who is the main witness but has given the statement in favour of the petitioner, taken a lenient view. In our considered view and supported by the ratio of the Apex Court in Captain M. Paul Anthony's case (supra) once the trial

delivers a finding acquitting a Government servant from the criminal charge the finding arrived at by the departmental authorities would not stand. There is a logic behind it, in the departmental enquiry the rule of pre-ponderance of probabilities applies and there is no application of strict rules of evidence and the Cr.P.C. The witnesses are not scrutinised as thoroughly it is done before the trial As such once the trial court gives a finding not court. holding the accused guilty and acquitting him the same has credence over the findings of quasijudicial some In this view of the matter and the fact authority. after the enquiry officer and the appellate authority have placed reliance to hold the applicant guilty and maintain the punishment on the criminal charge and the fact of pendency of criminal charge against the applicant subsequent acquittal legally warrants a review the order, as provided under Rule 12 of the Delhi (Punishment & Appeal) Rules, 1980.

the reasons recorded, we set aside the order of punishment as well as the appellate order. The matter is remanded back to the disciplinary authority to pass fresh order, taking into consideration the acquittal of the applicant in the criminal court in view of Rule 12 ibid and pass a reasoned and speaking order within a period of two months from the date of receipt of a copy of this order. In the event the applicant is exonerated and not found guilty, he shall also be entitled to all the consequential benefits.

6. The O.A. stands disposed $\mathfrak{q}\mathfrak{f}$

accordingly. No

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(SHANKER RAJU)

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